

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA. No. 2270 of 1997

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New Delhi, this 19th day of February, 1999.

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE CHAIRMAN(J)
HON'BLE MR. K. MUTHUKUMAR, MEMBER(A)

B.R. Lall
S/o Shri Ram Lall
R/o D-1/97 Satya Marg
Chanakyapuri
New Delhi.

... Applicant

Applicant in person

versus

1. Union of India
through the Secretary
to the Government of India,
Ministry of Home Affairs,
North Block
New Delhi.
2. The Secretary,
Ministry of Personnel, Public
Grievances and Pensions,
North Block,
New Delhi.
3. Shri K. Vijaya Rama Rao,
Former Director CBI,
R/o 8-2-326/4, Road No.3,
Banjara Hills, Hyderabad.
4. Shri N.N. Singh
Former Special Director CBI
R/o New Bailey Road, Danapur
PATNA 801 503.

... Respondents

By Advocate: Shri V.S.R. Krishna

O R D E R (ORAL)

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VC(J)

This O.A. is filed by the applicant aggrieved by non-communication of adverse remarks on Annual Confidential Reports to him. An ex-parte interim direction was passed by this Tribunal on 9.10.97. The material portion of the order reads as follows:-

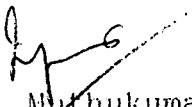
"We are not inclined to give such an interim relief but in the interest of justice, we permit the respondents to

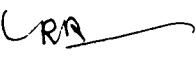
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proceed with the selection procedure and empanelment but the operation of the stay shall not take place till the next date of hearing and in the meantime liberty is given to the respondents to dispose of the representation of the petitioner on merit with a speaking order. Respondents may file a short reply before the next date of hearing."

2. MA. 2545/98 is filed by the respondents to get the interim order stayed. We do not find in the order granting of any stay by this Tribunal. On the other hand, the respondents were directed to proceed with the selection procedure and empanelment. In the meantime, liberty was also given to the respondents to dispose of the representation of the petitioner on merit. Now the learned counsel for respondents submits that the representation has been disposed of by order dated 15.2.99. He also submits that in view of the above, the matter has become infructuous as the reliefs prayed for have been granted by the respondents. This is very fairly conceded by the applicant.

3. This case is, therefore, disposed of as having become infructuous.


(K. Muthukumar)
Member(A)


(V. Rajagopala Reddy)
Vice Chairman(J)

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